है और साधारण सभा की बैठक नहीं बुलायी गयी है।

कर्मचारियों द्वारा अपने वेतन और बोनस से भुगतान की आवज मांग करने पर प्रबन्धकों ने गैरकानूनी तालाबन्दी कर दी है जिससे संस्था के अस्तित्व को खतरा उत्पन्न हो गया है।

अत: सरकार से मांग है कि इस संस्था में धन के दुरुपयोग और कुप्रबन्ध के आरोपों की निष्पक्ष जाँच करायी जाये साथ ही इसकी तालाबन्दी खत्म कराने और कर्मचारियों को न्याय दिलाने की कारंवाई की जाय।

(vi) Need for introducing more trains between Diamond Harbour and Sealdah.

SHRI NIRMAL SINHA (Mathurapur) : Thousands of daily commuters mostly office-goers, students and business men suffer tremendous troubles from the congestion caused due to small number of uptrains in the morning from Diamond Harbour, specially commuters from Dhamua, Hotor, etc. can hardly get their bodies within the safe position of the compartment, and have to travel daily with risk. Women and children cannot avail the up-trains in the morning. It is a problem of the villagers of Diamond Harbour-Baruipur line to have a consultation with a physician at Baruipur, the nearby rural to twn, if they become sick. It is alsmost impossible to take a patient to nearby hospital as there is no parallel metalled road. To mitigate the tremendous trobble and inconvenience. I urge upon the Railway Minister to increase the uumber of up-trains in the morning from Diamond Harbour and down trains from Sealdah in the evening. I also suggest to afford one new Magrahat Local. that will start from Magrahat within 6.30 to 7.30 and convert SB 70 and SB 80 Baraipur Local as Magrahat Local and again for return please provide at least one down train from Sealdah between 1715 to 1745.

(vii) Need to introduce one more passenger train between Rayagada and Jharsuguda

SHRI RASA BEHARI BEHERA (Kalahandi) : There is only one up and one down passenger train runnning between Raygada and Jharsuguda in S.E. Railway since last 20 years. Many new industrial centres have come up at Jharsuguda, Sambalpur. Baragarh, Titlagarh, Bolangir and Kalahandi areas in the State of Orissa. Sambalpur district is called the granary of Orissa due to the irrigation net work of Hirakud dam, but it is regrettable that this section is totally neglected. People working in various industrial organisations and farms are finding it very difficult to go from one place to another in the absence of adequate train facilities as express trains do not stop at the small stations.

In view of this, I request the Minister of Railway to introduce one more passneger train betwenn Rayagada and Jharsuguda with immediate effect.

(viii) Need for providing adequate funds for timely completion of Canel water schemes in Barmer and Jalore districts of Rajasthan

श्री वृद्धि चन्द्र जैन : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की ओर सदन का ध्यान आकृष्ट करना चाहता हूं :

राजस्थान प्रान्त के रेगिस्तानी बाड़मेर एवं बंगलोर जिलों में सिंचाई के लिए नर्मदा जल-विवाद न्यायाधिकरण ने अपने एवार्ड के द्वारा नर्मदा जल का 0.50 मिलियन एकड़ फुट आवंटित किया है।

राजस्थान सरकार ने उन जिलों में जल से भूमि के 99035 हैक्टेयर कृषि योग्य क्षेत्र की सिंचाई करने का प्रस्ताव प्रस्तुत किया है परन्तु परियोजना रिपोर्ट अभी तक प्रस्तुत नहीं की है। अत: केन्द्र सरकार राज्य सरकार पर प्रभाव

डाले कि परियोजना रिपोर्ट तुरन्त तैयार कर प्रस्तुत करे।

वर्तमान कार्यक्रम के अनुसार राजस्थान सीमा तक गुजरात में मुख्य नहर के सन् 1995-96 तक पुरी हो जाने की संभावना है। राजस्थान सरकार ने इसे जून 1991 तक पूरा किये जाने के वास्ते जोर डाला है।

मेरा उक्त क्षेत्र के प्रतिनिधि होने के नाते आग्रहपूर्वक निवेदन है कि रेगिस्तानी एवं सीमावर्ती बाड़मेर एवं जालौर जिले जो पीने के पानी के लिए भी तरस रहे हैं वहां सन् 1991 तक नर्मदा का पानी पहुंचाया जावे ताकि हजारों वर्षों से प्यासी जमीन में सिंचाई की जा सके।

उक्त बड़ी योजना के लिए उक्त पिछड़े सीमावर्ती रेगिस्तानी क्षेत्रों को देखते हुए केन्द्र सरकार भी राज्य सरकार को विशेष सहायता दे और राज्य सरकार भी सन् 84-85 की वार्षिक योजना एवं सातवीं पंचवर्षीय योजना में पर्याप्त प्रावधान करे ताकि युद्ध स्तर पर कार्य किया जाकर सन् 1991 तक बाड़मेर एवं जालौर जिलों में सिंचाई के लिए पानी पहुंच सके।

———

DEMANDS FOR GRANTS (GENERAL), 1984-85—CONTD.

Ministry of Home Affairs

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on Demand Nos. 50 to 60 relating to the Ministry of Home Affairs for which 12 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India TO COMPLETE the sums necessary to defray the charges that will come in course of payment during the year ending 31st day of March, 1985, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 50 to 60 relating to the Ministry of Home Affairs."